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**Suo Motu**  
**W.P.No.19030 of 2024**

**S.M.SUBRAMANIAM, J.**  
**and**  
**C.KUMARAPPAN, J.**

The learned Advocate General Mr.P.S.Raman, appeared on behalf of the State. The Government has to assess the present prevailing situation in Kalvarayan Hills and submit a report before this Court. Mr.Srinivas Moorthy takes notice for Union of India.

2. This Court is shocked to hear the history of the region that it was annexed with the Indian territory only in the year 1976 and the voting rights are provided to the people of that locality from the year 1996 onwards. Therefore, the development in that location, as compared to the other parts of the State, would definitely be behind and needs more focused attention.

3. We came across multiple media reports and documentaries about the lack of basic infrastructural facilities in that region. It is to be made clear by the Government, (i) whether the government welfare schemes are made available to the people of that locality? (ii) whether they have access to

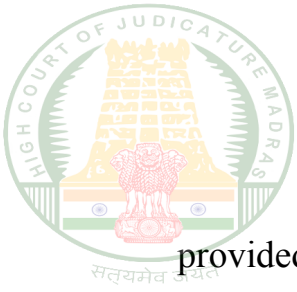


all basic facilities? (iii) People of these regions, mostly belonging Scheduled Caste and Scheduled Tribes. Hence, the Government has to explain, what all are the efforts made, specifically for promotion and welfare of these people?

4. When the Election Commission goes even to the remotest region of the country to ensure that everyone exercise their franchise, correspondingly, the State has to ensure that the facilities and welfare schemes have reached these people. It is the constitutional duty, mandated on the State. Therefore, we deem it appropriate to consider these issues on receipt of comprehensive report from the State.

5. Considering the importance of the issues involved and to assist this Court, Mr. Tamilmani, learned Senior Counsel, is appointed as Amicus Curiae.

6. All persons, including media people and persons interested, who have studied this region, are at liberty to submit their reports, inputs, etc., in the present writ petition, enabling this Court to address the issues in a pragmatic manner so as to ensure socio and economic developments are



provided to that region in a speedy manner.

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7. List the matter for submission of report by the State, on 24.07.2024.

[S.M.S.,J.] [C.K.,J.]  
10.07.2024

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*Note: Registry is directed to issue the order copy on 10.07.2024.*



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**S.M.SUBRAMANIAM, J.**  
**and**  
**C.KUMARAPPAN, J.**

(Sha)

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